

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

20. C.P. (IB)/543(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.11.2022**

Name of the Party: State Bank Of India
Vs.
Rajmal Lakhichand Jewelers Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Fatema Kachwala, Ld. Counsel for the Financial Creditor present.
Mr. Ashish Pyasi, Ld. Counsel for the Corporate Debtor present.
2. Heard the Counsel and perused the records.
3. **Reserved for the orders.**
4. Both sides are directed to file written submission not more than 3 pages on or before 21.11.2022.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)